

In pursuance of the provisions of clause (3) of Article 348 of “the Constitution of India”, the Governor is pleased to order the publication of the following English translation of notification No. 880 / Dated 25, October, 2013 for general information.

**Government of Uttarakhand
Animal Husbandry Section-2
No. 880 /07(03) 2008 (fisheries)
Dehradun: Dated: 25 Oct, 2013**

**Notification
Miscellaneous**

In exercise of the powers conferred by sub-section (1) of Section 3 of the Uttarakhand Fisheries Act, 2003 (Act no. 02 of 2003), the Governor is pleased to make the following rules for the enrichment, protection of fisheries, fisheries development, management, fisheries and fish stocking--

The Uttarakhand Fisheries Rules, 2013

- Short title, Extent and commencement**
1. (1) These rules may be called the Uttarakhand State Water Management, Fisheries and Fish Stocking Rules , 2003.
- (2) It extends to the whole of the State of Uttarakhand.
- (2) It shall come into force at once.
- Definitions**
2. (1) In these rules, unless there is anything otherwise required in the subject or context-
- (1) “**Act**” means the Uttarakhand Fisheries Act, 2003;
- (2) “**Beat**” shall have the meaning which is fixed in these rules as determined limited area for fishing ;
- (3) “**Director**” means Director, Fisheries Uttarakhand;
- (4) “**Pond**” means jheel, pond, Johad, Puddle etc.;
- (5) “**Weighing centre**” means the place fixed by the director or any person authorised on his behalf, where the caught fish are stocked;
- (6) “**License**” means the license issued to the executive Institution/ Units of Fishery department/ other related departments under these rules;
- (7) “**Permit**” means the permission of angling/ fishing issued by the competent institution/ person/ officer under these

rules;

- (8) **“Angling”** means fish sports/ fishing;
- (9) **“Appendix”** means the appendix annexed with these rules;
- (10) **“Trout waters”** means such stretches of river or streams where trout fish is being developed;
- (11) **“Mahseer waters”** means such stretches of rivers or streams and jheels where mahseer fish is as main fish;
- (12) **“General waters (hilly area)”** means such stretches of river or streams of hilly area which is for snow trout and not main stretches for mahseer;
- (13) **“Major carp waters (plain area)”** means such stretches of river or streams and pond of plain area where the fisheries of Indian Major Carp species are as main fish;
- (14) **“Year”** means financial year;
- (15) **“State”** means State of Uttarakhand.

Declaration of waters other not being private waters

- 3. (1) The State Government shall, by notification, declare the following waters other than private waters, namely—
 - (a) Rivers and streams;
 - (b) Waters of jheels;
 - (c) Johad, Puddle and pond (plain area) waters ;
 - (d) Reservoir waters.
- (2) The State Government may, by notification, divide all rivers and streams which are flowing naturally, on the basis of compatibility and availability of geographical and fisheries species, namely—
 - (a) Trout waters of rivers and stream;
 - (b) Mahseer waters of rivers and stream;
 - (c) Common waters (hilly area) of rivers and stream;
 - (d) Major carp waters (plain area) of rivers and stream.
- (3) In small cold stream of fast flow to be supplied from glacier in trout waters, which are suitable for the fish of trout

species, following areas shall be included, namely—

- (i) River Song, river Tons and its tributaries, the area within district Uttarkashi and Dehradun upstream Tyuni;
 - (ii) River Pinder and its Tributaries upstream Karnaprayag, Nandakini river and its tributaries upstream Nandprayag, River Balkhila upstream Balkhila. River Birahi upstream Birahi and Kalpganga upstream Helang, the area within district of Chamoli;
 - (iii) River Mandakini and its tributaries upstream Augstmuni, area within the district of Rudraprayag.
 - (iv) River Asaiganga from Gangori to Dodital and River Bhagirathi and its tributaries upstream Gangori, area, within district Uttarkashi;
 - (v) River Saryu and its tributaries upstream Kapkot within the area of district Bageshwar;
 - (vi) River Purvi Ramganga and its tributaries upstream Tejam, area within district Pithoragarh;
 - (vii) River Gori and its tributaries upstream Madkot, within the area of district Pithoragarh; and
 - (viii) River Kali and its tributaries with river Dhaouli upstream Dharchula, area within the district Pithoragarh.
- (4) In small water streams of natural source medium flow in Mahaseer waters, which are suitable for the fish of Mahseer species, following area shall be included, namely—
- (i) River Yamuna and its tributaries from Barkot to Dakpatthar and Asan Bairraj and River Song, the area within district Dehradun;
 - (ii) River Ganga and its Tributaries from Devprayag to Haridwar, the area within district Pauri, Tehri and Dehradun;
 - (iii) River Nyaar and its tributaries, Khoh Nadi within district Pauri. Ramganga (w) and its tributaries from Nachni middle of Rameshwar, area within the district Pauri and

Almora;

- (iv) River Ramganga (w) and its tributaries, river Kosi and its tributaries to Khairna bridge, within the area of district Almora;
 - (v) River Kali and its tributaries from Thuligaad to Broom, area within the district Pithoragarh;
 - (vi) River Ladhiya and its tributaries, river Lohawati and its tributaries and river Kali and its tributaries within the area of district Champawat, and
 - (vii) River Saryu and its tributaries between Sheraghat to Pancheshwar and river Gomati and its tributaries, area within district Bageshwar.
- (5) In general waters (hilly area) where large rivers of long bridges with slow flow are included which are suitable for snow trout species fishery, following waters are included—
- (i) Tons and its tributaries from Tyuni to Dakpatthar, area within the district Dehradun;
 - (ii) River Bhagirathi and its tributaries from Gangori to Dharasu, district Uttarkashi and from Tehri Bandh to Devprayag, area within district Tehri;
 - (iii) River Bhilangna and its tributaries upstream Pilakhi, area within Tehri district;
 - (iv) River Yamuna and its tributaries from Barkot to Damta, district Uttarkashi from Damta to Yamuna bridge, district tehri and downstream Dehradun and Yamuna bridge in Dehradun, area within the range of State of Uttarakhand;
 - (v) River Ganga from Devprayag to Rishikesh, district Tehri and Pauri, from Rishikesh to Haridwar, district Dehradun and Pauri and downstream Haridwar within the range of State of Uttarakhand;
 - (vi) River Alaknanda and its tributaries from Devprayag to Khankra, district Tehri and Pauri, from Khankra to Ghultir district Rudrapryag and upstream Ghultir, area within district Chamoli;

- (vii) River Mandakini and its tributaries from Rudraprayag to Agustmuni, area within district Rudraprayag;
 - (viii) River Wholly Ramganga (w) and its tributaries, area within district Chamoli, Pauri, Almora and Nainital;
 - (ix) River Kosi and its tributaries upstream Kherna bridge, area within district Nainital and Almora;
 - (x) River Saryu and its tributaries from Kapkot to Seraghat, area within district Almora, Bageshwar and Pithoragarh;
 - (xi) River Ramganga (E) and its tributaries between Nachni to Tejam area within district Pithoragarh;
 - (xii) River Kali and its tributaries, area within district Pithoragarh between Jhoolaghat to Dharchula; and
 - (xiii) River Gori and its tributaries, area in the range of district Pithoragarh between Jouljivi to Madkot.
- (6) In the major carp water (plain area) of rivers and streams, following waters shall be included—
- (i) River Ganga and its tributaries within the range of district Haridwar and other rivers in the limit of State of Uttarakhand;
 - (ii) River Shardha within the range of district Udham Sing Nagar and other rivers within the extent of State.

Note:- Details of important rivers and their tributaries of the Uttarakhand are mentioned in the Appendix- I.

- Waters of Jheel**
4. (a) The state Government may divide such waters where the fisheries is available naturally and area of which place is more than 0.2 hectare and located in 1000 to 4000 meter A.S.L. as follows-
- (i) All those pond or natural waters, which are located at the height of more than 1500 metre ASL and wherein trout fish are available or may enrich, protect and develop the fish of trout species in future.
 - (ii) All those pond or natural waters which are located at the height of less than 1500 meter ASL and wherein Mahseer fish are available or may enrich, protect and develop the fish of Mahseer species in future.

- (iii) All those Natural waters or pond, which are located at the height or pond, which are located the height of not less than 1000 meter ASL and wherein fish are available or may be produced.

Note: Details of important pond /(Jheels of Uttarakhand are mentioned in Appendix-II

- (b) (i) Such waters of plain area where fisheries are available and area of which place is more than 0.20 hect.

- (ii) Such reservoir in which fish are available or may be produced includes all artificial waters prepared on river system which are used in several work or proposed for future.

Note: (i) Details of important reservoir of Uttarakhand are mentioned in Appendix III.

Note: (ii) In Addition to the reservoir mention in abovesaid Rules 3 (i), (a) (b), (c) and (d) of these Rules, these Rules shall applicable to all such reservoir in the state of Uttarakhand which are not mentioned above but they are not private waters.

Fixation of waters and appointment of Nodal Authority

- 5. The State Government may issue the order to keep the right of ownership in situ on rivers and streams, Jheels, pond, reservoir in the forest department, Gram Panchayat, Gram Samaj, Irrigation department, Local bodies;

Provided that the State Government may appoint the Nodal authority for the execution of the affairs of enrichment, protection of fisheries, fisheries development, management, fisheries and fish stocking in such waters. Such Authority shall perform the said affairs under the relevant provisions of these Rules.

Determining the area of water reservoir for

- 6. (1) The State government may divide the rivers, streams, jheels and reservoir etc of hilly area and plain area with a view to

**procedure of
fishing**

fisheries development and fishing as follows:-

- (a) Waters of trout and Mahseer of rivers and stream and jheels of trout and Mahseer water;
 - (b) General waters (hilly areas) of rivers and streams and streams and general water jheels (hilly area);
 - (c) Johad, pond and puddle plain area (Waters);
 - (d) Reservoir Waters;
 - (e) Rivers of plain area of the state ;
- (2) (i) The State government may divide the trout and Mahseer waters of rivers and streams in the beat of one kilometer to five kilometer as trout per the necessity and the jheels of trout and Mahseer waters in the beat of minimum 500 meter on the basis of their size.
- (ii) The body prescribed in rule 5, with the consent of concerned department/ departments, proceed the beat allocation on the basis of highest bid/tender by inviting the tenders through the process of tender to the registered self help groups, cooperative committees, Mahila Mangaldal and Yuva Mangaldal for fish sports /fishing at local level (level of Gram Panchayat):
- Provided that if the said institution is not available at the Gram Panchayat Level, the institutions of Nyaya Panchayat level, may also be included:
- Provided that if said institution is also not available at the Nayaya Panchayat level, then of block level and if not also available at block level then institution of district level may also be included;
- (iii) Angling permit shall issued by the beat allocation received executive institution to the foreign tourist, native tourist and local rural under such conditions which may be determined by the state government from time to time.
 - (iv) Fishing in the area mentioned in sub-rule (2) (i) may be done only through the Angling Rod.
 - (v) The condition of the tender of the beat of area mentioned in sub-rule (2) (i) shall be determined by the state government from time to time

(3)(i) The state government may divide the general waters (hilly area) from one kilometer to five kilometer as per the necessity and the general jheels (hilly area) in the beats of minimum five hundred meter on the basis of their size.

(ii) The body prescribed in rule 5, with the consent of department/ departments, proceed the beat allocation on the basis of highest bid/tender inviting the tenders through the process of tender to the registered self help groups, cooperative committees, Mahila Mangaldal and Yuva Mangaldal for fish sports /fishing at local level (level of Gram Panchayat);

Provided that if the said institution is not available at the Gram Panchayat level, the institutions of Nyaya Panchayat level, may also be included;

Provided that if said institution is also not available at the Nayaya Panchayat level, then of block level and if not also available at block level then institution of district level may also be included;

(iii) Angling permit and fishing permit shall issued by the beat allocation received executive institution to the foreign tourist, native tourist and local rural under such conditions which may be determined by the state government from time to time.

(iv) Fishing in the area mentioned in sub-rule (3) (i) shall be permissible from the net of two inch or large dimension along with angling (through the angling rod).

(v)The condition of the tender of the beat of area mentioned in sub-rule (3) (i) shall be determined by the state government from time to time

(4) (i) The state government may arrange the fishery and fishing management in the Johad, puddle and pond of Gram Samaj existing in the plain area according to prevalent rules, Acts of the Gram Panchayat.

(ii) Arrangement of fishery and fishing management in the johad, puddle and ponds within the jurisdiction of local bodies shall be performed according to the prevalent rules, Acts.

- (5) In order of the direction issued from time to time, the State Government may execute the fishing in the existing reservoir under control of the body mentioned in rule 5 and in artificial reservoir (Dam and Barrage) established or to be established in the plain area through open tender.
- (6) (i) The State Government may invite the open tenders by the tender procedure by dividing the existing river in the plain area in the beat of one kilometer to three kilometer as per necessity and may execute the proceeding of beat allocation on the basis of highest tender/bidding.
(ii) Fishing by the all validate methods shall be permissible in the said waters.

Constitution of committee for beat allocation

7. The state Government may constitute a committee for the allocation of beat in trout and Mahseer waters of rivers and streams, general waters (hilly area) of rivers and streams, jheels of trout and Mahseer waters and general Jheel (hilly area), which consist the following:-

- (1) Head of Department of the beat allocation department/Director- Chairman
- (2) Officer of the level of joint director/deputy director of said department,- Member Secretary;
- (3) District magistrate of concerned district or representative nominated by them,- Member;
- (4) Representative of the body mentioned under Rule 5,- Member

Procedure of beat allocation

8. (1) The details of the beats to be allocated shall be submitted to the beat allocation committee by the District lever fisheries officers through Director, fisheries after the discussion with the departments Concerned with the water reservoir, which shall invite tender for this purpose.
- (2) The directions regarding tender shall be determined by the concerned departmental secretary of the State Government (the department which is proceeding beat allocation) with the consent of Fisheries department (if fisheries department is not allocating the beats).
- (3) Other Procedure of tender shall be followed according to the

Uttarakhand Procurement Rules, 2008 .

- (4) The term of contract of beat shall be of five years and term shall be calculated by including the duration till the next 30th June.
- (5) It shall be necessary to submit the consent letter for the consent of condition of the tender, security amount and certificate regarding the background of the institution and status certification given by the District Magistrate of concerned district along with the tender by the tenderer unit participating in the tenders. The tender of the concerned tenderer shall not be opened and also not considered the tender on not submitting such certificates.
- (6) The order and license regarding the consent of contract of fishery management and fisheries evacuation of water reservoir shall be issued by the head of department of the concerned department on the basis of recommendation of the committee provided in rule 7 after the approval of the State Government (Concerned department).
- (7) Licence for the contract of fishery management, Fishing and fish evacuation of concerned water reservoir to the executive institutions /persons shall be issued in the prescribed form (As per annexed in appendix IV).

Right of Beat Allocation

9. The State government may constitute a committee in the chairmanship of Director, fisheries for the beat allocation in existing rivers in the plain area, which consist the following:-

- (1) Departmental officer of the rank below than Director, fishery and Joint Director/deputy director, fishery-member Secretary;
- (2) District magistrate of concerned district/ their representative –Member.
- (3) Representative of other concerned department like irrigation, forest, Revenue, Panchayat, Nagar Palika etc, autonomous institution- Member

Beat Allocation in the rivers of plain area and

10. (1) Beat shall be allocated in the rivers of plain area with the tender system.

procedure of Beat Allocation

- (2) The detail of the beat to be allocated shall be submitted to the beat allocation committee by the district level fisheries officers through Director, Fisheries after the discussion with the department concerned with the water reservoir which shall invite tender for this purpose.
- (3) The directions regarding tender shall be determined by the department secretary of the state government,
- (4) Other procedure of tender shall be followed according to the Uttarakhand Procurement Rules, 2008.
- (5) The term of contract of beat shall be of five years and term shall be calculated including the duration till next 30th June.
- (6) Tenderer or Participant in tender for consent on terms and condition shall present consent letter, security amount and character certificate conferred by concerned District magistrate (except Uttarakhand State Fisheries Development agency if participate in tender) and status certificate with the tender.
- (7) On the basis of recommendation of committee provided in rule 7, Order and license regarding permission of contract of fishing and fisheries managements of body shall be issued by Director fishery after prior approval of state Government.
- (8) License for contract of fisheries management, fishing and fish evacuation shall be issued to concerned working institution/ person in Prescribed form (according to annexed appendix 4) .

Minimum Terms and condition for allocation of beat in rivers of plain area

11. (1) Term of contract of rivers of plain area shall be five year which shall be calculated by including duration of next 1st July to 30th June. In first year this duration shall commence on date of permission and shall be deemed to finish on 30th June. Every year increment of 10 percent shall be accented in approved tender amount and shall be paid according by Tenders.
- (2) After approval of highest bid/tender, it is compulsory to the tenderer/committee to execute the contract within maximum of two week.
- (3) Tenderer shall pay the stamp duty Payable under provision of

Stamp Registration Act, 1899 as amended from time to time. Contract shall be executed between tenderer and Director Fisheries on behalf of Governor. Executed control shall be kept in the custody of director, fisheries on behalf of Governor.

- (4) It is necessary to deposit the ten percent advance of the reserved value of tender with the tender in form of bank draft by the tenderer and successful tenderer shall deposit 25 percent of the total tender amount immediately on the same day. In case of failure of submitting the amount, the advance shall be deemed to be confiscated. In addition to the said, it is necessary to deposit the security amount of five percent of the total tender amount of five years by the tenderer through NSC or FDR in favour of Director, Fishery in the office of Director, fishery within one week and otherwise whole right of cancellation of tender shall be vested in the Director, Fishery.
- (5) Subject to the aforesaid rule, after depositing 25 percent amount, remaining 75 percent amount shall be paid by the tenderer in equal installment till the end of month September, December and March of the concerned year. In second, third, fourth and fifth year, it is necessary to the tenderer to deposit the remaining amount till 31st March by depositing 1/4th (one fourth) of the annual payable amount till 30th June, one fourth amount till 30th September and one fourth amount till 31st December.

**Directions
regarding fish
sports/ fishing by
Angling and the
net of two inch or
large dimension**

12. (1) Permit by the body prescribed in rule 5 shall be issued on the specified form (under annexed Appendix V).
- (2) The permit to be issued shall be invariable/ non transferrable.
- (3) The validity of Angling permit to be issued as above shall be for one day.
- (4) In the abovesaid permit the permission of fish sport/ fishing by angling shall be permissible from sunrise to sunset.
- (5) Number of the fish caught from Angling / fishing by the body prescribed in rule 5 and details of the income acquired from

the issued Angling/ fishing permit shall be maintained separately for each day.

- (6) (i) If beat allocation is issued by the Fishery Department for fish sport/ fishing by angling or from the net of two inch or large size dimension, then 80 percent of the acquired income from the beat fee shall have to deposit in the account head of the relevant department receipt of State Government of fishery department and 20 percent, in the account head of relevant departmental receipt of State Government of the department of ownership of waters as a royalty of the waters.
- (ii) If the beat is issued by the department with the ownership of related waters, 80 percent of the acquired income from beat fee shall have to deposit in the account head of the relevant department receipts of the State Government of the department with ownership of water and 20 percent, in the account of relevant department receipts of the State Government of fishery department as the cost of fish seed.
- (iii) If the beat is allocated by the tourism department, 20 percent of the earned income from the beat fee shall have to deposit in the account head of relevant department receipts of State Government of fishery department as the cost of fish seed and remaining 80 percent shall be distributed between the tourism department and the department with the ownership of waters in the ratio which has been determined by the tourism department and department with the ownership of waters with mutual consent. Accordingly the said amount shall also have to deposit in the relevant departmental receipts.
- (7) It is necessary to every license holder/ permit holder to show the license/ permit on the demand of person authorised in sub section (1) of section 8 of the Act. Any person shall be liable for the punishment under the provision of Section 5 of the said Act on fishing without permission by any method.
- (8) Beat allocator department/ Officer or territorial offices of fisheries department shall authorise to cancel the permit/ license of the permit/ license holder on the violation of Act

or any provision or part thereof made thereunder.

- (9) Fisheries/ catching the trout/ Mahseer fish, more than four in a day, by the permit/ license holder, shall be prohibited.
- (10) It shall required by the anglers and their associates to maintain complete tranquility, minimum activity and minimum interfare in the environment.
- (11) During angling in water reservoir under control of forest department, on violation of various Acts or rules made thereunder applicable in the state by the angler/ anglers the prescribed body may immediately ban/ cancel such angling but if beat has been allocated by any other department except the fishery department or forest department, in such case fishery or forest department shall forward the recommendation of cancellation of the licence to the concerned department by which the beat allocation license has been issued. Proceeding of cancellation of the beat allocation licence may be done accordingly.
- (12) The fishing shall be prohibited completely during the breeding season mentioned appendix 6(1) and appendix 6(2) of in these rules in all water reservoirs mentioned in sub-rule 11;

Provided that in local melas related to the fishing/fish sports in the state like. Maud mela which held in district Tehri/Dehradun/ Uttarkashi etc, the water reservoir within the range of meles shall keep free from the prohibited area with a view to the rights of local peoples;

Provided further that Scheduled tribes and other traditional forest dwellers shall be permissible for the exemption for fishing for their own use with their traditional methods under Scheduled Tribes and other Tradition Forest. Dwellers (Recognition of Forest Rights) Act, 2006.

Directions by institutions regarding fishing through the tenders in water

13. (1) In any water, right of experimental fishing for research and exploration of fisheries resources at any time by any method shall be reserved for Director, fisheries or any officer authorized by him.

- (2) The right to cancel the licence and contract issued to any institution or person shall be vested on the Director, Fishery on the violation of Act and provisions or any part of it made thereunder
- (3) It is necessary to every license holder/ permit holder to show license/ permit on demand of any person authorised in sub-section (1) of Section 8.
- (4) Beat wise allocated waters shall be given for fishing on the basis of bidding.
- (5) For beat wise bidding of purview, minimum amount shall be determined by the Director, Fishery with the consent of State Government.
- (6) Fishing of Mahseer of weight of less than 400 gram and fish of other species of weight of less than 250 gram under fishing shall be completely restricted.
- (7) Fishing with the net, one kilometer in the direction of the drift and one kilometer in the opposite direction of the drift of general waters from the interflow of Mahseer waters, shall be completely restricted.
- (8) Institution shall be permitted to use the net of minimum two inch dimension for fishing.
- (9) If the net of the small dimension from the determined minimum measurement is used by the institution, the contract of that institution shall be cancelled and legal proceeding against them shall be initiated.
- (10) In the allocated purview, there shall not permitted any kind of fishing in addition to the condition determined for fishing.
- (11) If, during fishing in the water reservoir under control of forest department, various Act and rules made thereunder are being violated, the concerned division forest officer may ban the fishing immediately and the recommendation of cancellation of the license of contract issued to the institution/ person shall be forwarded to the Director, Fisheries by the concerned divisional officer.

Enrichment of fisheries

14. (1) The body prescribed under rule 5 shall take the following steps for the enrichment of fisheries in cooperation of fisheries department--
- (a) stocking of fish seed in the rivers and streams/ jheel/ pond/ waters as per their necessity;
 - (b) stocking of fish seed in their adapted waters, by producing the fish seed in abundant quantity in the hatchery of departmental ownership;
 - (c) after monsoon on decreasing the water level, stocking of small fish in the main stream by catching them, which are steeped in their river basin;
 - (d) stocking of fish seed for reestablishment of water biological balance of the waters effected after the construction of dams on continuous flow rivers.
- (2) Such institution shall be liable for the promotion and protection of fisheries in the allocate beat wise purview to whom such beat shall allocate and for the promotion and protection of fisheries in rivers and jheels/ pond of trout and Mahseer waters, river and jheels/ pond of general waters (hilly area), the department owned the reservoir and the department issuing permit of angling/ fishing in the said area, with the cooperation of fisheries department, shall be liable.
- (3) In the allocated beat wise purview of person/ institutions, fish finger for fish seed stocking shall make available from the hatchery of departmental ownership on fix rates.
- (4) In the beat wise purview, the right to determine the species and quantity of seed shall be reserved for the Director, Fishery.

Directions regarding the restrictions regarding fish protection and fishing

15. Subject to the provision of the Act, the following restrictions shall be followed by the prescribed body for the fish protection—
- (1) Dynamiting, toxic chemicals and plant, electric current etc destructive experiments, in the water reservoir of fisheries shall be completely restricted but in view of bio diversity and environment, variation in the flow of stream shall be

permitted to the same extent whereby the flow was not effected adversely.

- (2) Illegal methods of fishing shall be prohibited completely for saving the big fish along with their innumerable eggs and small fish from destruction.
- (3) The State Government may, from time to time, issue comprehensive direction to prohibit the invalid methods of illegal fishing for eliminating the adverse effect held on the water biological balance of river and streams.
- (4) The fishery department shall ensure to communicate the importance of the protection of important fish species like trout and Mahseer in the rivers and stream by ensuring the participants of department owned the water, institutions and local people.
- (5) Catching any fish of the weight of less than the following weight under fishing from angling and other fix methods shall be prohibited---
 - (i) Rainbow trout- weight of less than 300 gm
 - (ii) Brown trout- weight of less than 300 gm
 - (iii) Snow trout - weight of less than 250 gm
 - (iv) Common carp- weight of less than 300 gm
 - (v) Mahseer - weight of less than 400 gm
 - (vi) Catla- weight of less than 500 gm
 - (vii) Rohu- weight of less than 500 gm
 - (viii) Nain- weight of less than 400 gm
 - (ix) Silver carp - weight of less than 500 gm
 - (x) Gras carp- weight of less than 500 gm
 - (xi) Cania- weight of less than 300 gm

Note- In addition to the abovesaid mentioned fish species, catching, destructing or selling of fish of other species of the weight less than 500 gm in plain area and of the weight less than 250 gm for hilly area shall be prohibited.

- (6) Fish caught of less than the specified weight under fishing from angling and other fix methods shall leave back in same water reservoir.
- (7) The concerned departments, while permitting to remove sand,

gravel, stone or other sediment material from the main breeding site of fish in the pond, rivers and streams existing in the State, shall keep in the view that there shall be no adverse effect in the fishery breeding on said sites.

- (8) Fish sports/ fishing by angling and other methods in the allocated purview shall be closed completely during the breeding period of fisheries except the proviso of sub rule (12) of rule 12.
- (9) It is obligation of the executive institution, on information of violation of any rule, to intimate it to the Director, Fishery or any other officer bearer of fishery or any police officer.
- (10) In the allocated purview after the monsoon small fish steeped in its river basin on decreasing the water level of river basin on decreasing the water level of river shall be accumulated in the main stream by catching them by the executive institution;
- (11) During monsoon when the water of the main river become dirty by increasing the water level, in that time the fish go away from the main stream, to the small streams by leaving it, in this duration any kind of fishing nearby such kind of stream shall be prohibited except as the proviso of sub rule 12 of rule 12
- (12) Fish sports/Fishing in the trout waters from 01st November to 28th February and in Mahseer waters from 1st July to 30th September during breeding season shall be prohibited completely except as the proviso of sub rule (12) of rule 12.

Note: Details of waters of fishing, method of fishing, Permit/license, Permit fee/license fee, prohibition duration, prohibited area is mentioned in annexured appendix-06.

Fishing by Invalid methods is prohibited

16. In addition to the licenced method in the appendix, destruction or attempt to destroy fish from dynamiting, toxic chemicals and plant, electric current, gun, gaff, bow and arrows or similar instruments or contaminated/ polluted water of factories etc. and contaminating the reservoir from the water contaminated by the factories shall be prohibited.

Provision of Punishment for

17. On fishing through the prohibited methods mentioned in the

fishing through prohibited methods

provision of the Act and these rules, the action may be take under the provision mentioned in the said act from section 5 to section 10. Details of the Office bearer authorized for the implementation of powers vested in see 8 and section 9 of the said act is mentioned in annexed appendix-07.

Business of fish, its transport and export from any territory.

18. (1) Director, fisheries may, from time to time, determine the due method regarding this part.
- (2) For obtaining the facilities related to the determined sites and its transport of transport/selling centre of fish, consent/Non objection shall also have to obtain from such local bodies by the fish seller/businessman with due method.

Apparatus of catching fish, confiscate /remove box/ bag of fish and fish

19. (1) The office bearer mentioned in appendix VII shall be empowered to seize or remove or confiscate the apparatus established or used for catching the fish contrary to the rules.
- (2) The office bearer mentioned in appendix VII shall also be empowered to forfeit all fish and box/ bag caught by any apparatus.
- (3) The office bearer, mentioned in appendix VII, may take required action under the provision of the Act against the concerned person for such offence in violation of aforesaid sub rules.
- (4) If the fish forfeited in sub rule (2)is alive, it shall be put in the reservoir on the same place immediately by the office bearer mentioned in appendix VIII and if fish is dead, after weighing it in the nearest weighing centre and selling on the prevalent rates, the acquired amount shall be deposited in the treasury.

Ban of stocking fish seed of prohibited fishery species Tilopiya, Bighead, Thai Mongur etc.

20. No person shall be allowed to stock the fish seed of Tilopiya species, Big head and foreign Thai Mongur in the pond, puddle, jheel, water, river and streams. Any person violating this rules shall be liable for the punishment provided under section 5 of the Act.

Fishing of the fish specified in Schedule 2 part-II (a) of the Wildlife

21. Fishing of the following fish specified in part II (a) of Schedule 2 of Section 9 of Wild Life Protection Act, 1972 shall be prohibited--

**Protection act,
1972 shall be
prohibited**

- (1) Timi Grah (Rhynocodone Typus)
- (2) Grah and Prithika
 - (i) Anoxipristis Kupideta,
 - (ii) Cachirhinus hamiodone,
 - (iii) Glifius Gajatix,
 - (iv) Glifius Glifius,
 - (v) Himantura Flucea- Taryalas,
 - (vi) Pristis Mycrodone,
 - (vii) Pristis Jinstrone,
 - (viii) Rihancobatus Diyedencita,
 - (ix) Yurozimnus esperigus.
- (3) Grah and prithika (all elesmobranchy eye) Ashwamin (all Sighethediun)
- (4) Bheem groupesmin (Apnsefelus Lasiyo letus)

**To keep the
fishing craft and
gears in the
extent of specified
area**

22. No person shall keep the fishing craft and gears within the periphery of three kilometer of the specified waters, which are not private, in his jurisdiction. Office bearer appointed by the State Government shall empowered for confiscation of such fishing craft and gears for the proceeding against such person.

Right of Appeal

23. If it appears to the aggrieved party (permit holder of angling/ fishing or institution/ person who has been given the license/ contract of fishing) that the proper proceeding has not been made in his/ its matter, in such case he shall be entitled to appeal before State Government against the order given by lower rank officer within maximum one month from the date of issuing it. The decision given by the State Government regarding the matter in questioned shall be final and binding.

**Power to remove
difficulty**

24. If any difficulty arises in giving effect to the provisions of these rules, the State Government may, by order which is not inconsistent with the provision of Act and these rules, remove the difficulty.

Important rivers and tributaries of Uttarakhand

S.No.	District name	Name of river/ tributaries in Uttarakhand	Length of river in Uttarakhand (K.M)
1	2	3	4
1	Dehradun	Yamuna Tons Song	50 45 25
2	Uttarkashi	Asaiganga Yamuna Bhagirathi Tons	34 50 140 20
3	Chamoli	Ramganga (west) Pindar Alaknanda Vishnu Ganga Virahi Ganga Garur Ganga Balkhila Amrit Ganga Nandakini Nigole Upla Anantgad	20 93 150 150 50 15 15 05 40 15 15 20
4	Rudraprayag	Mandakini Kali Nadi Madmaheswar Kalpganga Kakra	100 10 25 15 15
5	Tehri	Bhagirathi Bhilangana	80 50
6	Pauri Garhwal	Ramganga (E) Alaknanda Nayar East Nayar West Ganga River Nayar River	37 50 60 50 48 18

		Kothari River	21
		Plan River	21
		Khoh River	12
		Malin River	12
		Rewason River	15
		Minayata River	12
		Nal River	18
		Hiyal River	27
		Son River	12
7	Haridwar	Ganga River	20
		Song	05
		Suwa	12
8	Kumoun Nainital	Kosi	60
		Goula	50
		Nandour	30
		Bhowalinala	20
9	Almora	Kosi	58
		Ramganga (west)	-
		Suyal	41
		Gaggas	38
		Vinod	20
		Pannar	26
10	Bageshwar	Saryu	57
		Lahur	10
		Gomati	40
		Phangar	20
		Garur Ganga	10
11	Pithoragarh	Ramganga (East)	92
		Saryu	60
		Kali	190
		Gori	90
		Dhaouli	80
		Charmagarh	14
		Thulidad	18
12	Champawat	Kali	20
		Lohawati	40
		Ladhiya	50

13	Udham Singh Nagar	Shardha Kailash	10 10
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Important Natural Jheel/ Pond (Tal) in situated in the State of Uttarakhand

S.N.	District	Name of jheel	Area in Hect.	height on sea level	Ownership	Other details
1	Uttarkashi	Dyori Tal	3.5	3352	Forest Department	
		Nachiketatal	2.00	2330	Forest Department	
		Vaarsutal	1.00	1800	Gram Panchayat	
		Syabatal	0.5	1800	Gram Panchayat	
		Jakhotal	1.00	1800	Gram Panchayat	
2	Chamoli Garhwal	Brahamtal	0.8	2330	Forest Department	
		Jhaltal	2.00	3000	Forest Department	
		Bhikaltal	1.00	2780	Forest Department	
		Sukhatal	1.00	3000	Forest Department	
		devtal	2.00	2780	Forest Department	
		Loktal	2.00	2780	Forest Department	
3	Rudrapryag	Vasukital	4.60	4480	Forest Department	
		Trijuginarayan	0.40	2230	Forest Department	
		Ghingarital	0.40	3900	Forest Department	
		Devria Tal	2.00	2230	Forest Department	
4	Tehri Garhwal	Masartal	0.85	3000	Forest Department	
		Mariental	1.25	3000	Forest Department	
		Jaraltal	0.40	2000	Forest Department	
		Chandyartal	0.75	2800	Forest Department	
		Badhanital	0.40	2000	Forest Department	
		Nekhrital	0.30	1700	Forest Department	
5	Champawat	Shyاملatal	3.8	1260	Gram Panchayat	
6	Nainital	Bhimental	84.24	1350	Irrigation Department	
		Naukuchiyatal	24.5	1348	Irrigation Department	
		Saattal	24.5	1220	Irrigation Department	
		Nainital	73.6	1600	Nagar Palika	
		Khurpatal	8.00	1520	Forest Department	
		Garurtal	4.5	1230	Saat tal State	
		Lohakhamtal	3.00	1061	Revenue Dept.	
		Harishtal	4.00	1061	Revenue Dept.	
		Naldamyantital	0.20	1365	Revenue Dept.	

Important reservoir /Dam of Uttarakhand

S.N.	District name	Name of pond/dame	Area (hect.)	ownership
1	Udham Singh Nagar	Nanak Sagar	4089.00	Irrigation dept
2	Udham Singh Nagar	Begul	2995.00	Irrigation dept
3	Udham Singh Nagar	Tumriya	2377.00	Irrigation dept
4	Udham Singh Nagar	Dhoura	1295.00	Irrigation dept
5	Udham Singh Nagar	Boor	1295.00	Irrigation dept
6	Udham Singh Nagar	Haripura	1144.00	Irrigation dept
7	Udham Singh Nagar	Shardha Sagar (partial)	6880.00	Irrigation dept
8	Dehradun	Asan Barrage	444.44	UJVNL/ Forest Dept.
9	Tehri	Tehri Dam	4200.00	T.H.D.C.
10	Uttarkashi	Maneri Dam	2.00	UJVNL
11	Haridwar	Purani Gang Nahar	32.00	Irrigation dept

Appendix IV

Form of license for contract of fishing to the institutions/ persons

(as per rule 7(7) and rule 9(8))

Book No..... Form no.....

License No.....

Right of fishing to the license holder as per the provisions of the Uttarakhand Fisheries Act, 2003 in the part of waters..... (name / number of beat) from date..... to..... is hereby granted.

Name and address of person/ institution

Fee paid or adjusted through fee adjustment Rs.....

Date of receipt.....

(signature of license issuer)

Appendix V(1)

Form of the permit for Angling/ fishing by net of two inch or large size

(as per rule 11(1))

Book No..... Form No.....

Permit No.....

The permission is hereby granted to the permit holder for Angling / the fishing by net of two inch or large size dimension for..... the part of waters (name of beat/ number)..... dated.....

Name and address of person.....

Fee paid or adjusted through fee adjustment..... Rs...

Date of receipt.....

Signature of permit issuer

Appendix V (2)

Necessary directions and conditions for the permit holder regarding the permission of Angling and fishing from the net of two inch or larger dimension should be printed on the back page of permit--

- 1- Permit shall be permissible under the powers of the provisions of the Uttarakhand Fisheries Act, 2003.
- 2- Permit shall be non transferable/ non convertible.
- 3- The permit holder shall not convert (change) the place, for which the permit related to the permission of Angling and fishing by the net of two inch or larger dimension was issued by the permit issuing institution/ officer of department unless the permission is granted by the permit issuing institution.
- 4- The permit issuing Institution/ officer of department may deny to issue such permit to renew the said permit. If it/ he is satisfied that it is not appropriate in public interest to issue/ renew such permit.
- 5- It is obligation of the permit holder to show the permit to the person authorised by see 8(1) of the Uttarakhand Fisheries Act, 2003.
- 6- The permission of Fishing of any kind in addition to angling in the allocated purview in other water reservoir (except than the artificial water reservoir) of hilly area other than the general waters , hilly area and general jheel hilly area where the fishing is permitted also by the net of two inch or larger dimension along with Angling.
- 7- Fishing is permissible by the Angling from sun rise to sun set.
- 8- The permit holder shall not catch or kill or sale any fish of weight less than the weight marked in front of the fishery mentioned species wise in the following table:-

1	Rainbow trout	Weight of less than 300 gram
2	Brown trout	Weight of less than 300 gram
3	Snow Trout	Weight of less than 250 gram
4	Common carp	Weight of less than 300 gram
5	Mahseer	Weight of less than 400 gram
6	Catla	Weight of less than 500 gram
7	Rohu	Weight of less than 500 gram
8	Nain	Weight of less than 400 gram
9	Silver Carp	Weight of less than 500 gram
10	Grass Carp	Weight of less than 500 gram
11	Cania fish	Weight of less than 300 gram

Note- In addition to the above said mentioned fishery species catching, killing or selling of other fishery species of the fish of the weight less than 500 gm in plain areas and the fish of weight less than 250 gm in hilly areas are prohibited.

- 9- The fish of the weight less than the mentioned above caught by the permit holder shall left it in water reservoir.
- 10- The permit holder shall make available the intimation to the permit issuer after the completion of the term of permit after the completion of Angling / fishing from net of two inch or larger dimension in the following form:-

Appendix V (3)
Part of Appendix 5

S.N.	place of fishing by the angling/ net of two inch or larger dimension (name etc of river)	species of the caught fish	weight of the caught fish	number of caught fish	Remark
	Sum				

Signature of permit holder

signature of permit issuer

Note- Aforesaid form shall make available to the permit holder by the permit issuer department at the time of issuing the permit.

Appendix VI(1)

Table of fishing

S.N.	Name of the waters	Permitted fishing method	Validity period of permit/ license	Method of Beat Allocation through the tender	Prohibition period	Place of prohibited area of fishing
1	2	3	4	5	6	7
1	Trout waters of river and streams	Angling Rod	Permit of one day for tourist (foreigner or native) and Beat license to the executive organization for three years	Beat allocation by the tender procedure as per the provision of rules 5(1)	Fishery hunt shall be wholly prohibited from 1 st November to 28 th February except as the proviso of rule 11(12)	1-Near other religious places. 2-Identified breeding center.
2	Mahseer waters of rivers and water streams	Angling Rod	Permit of one day for tourist (foreigner or native) and Beat license to the executive organization for three years	Beat allocation by the tender procedure as per the provision of rules 5(1)	Fishery hunt shall be wholly prohibited from 1 st July to 30 th September except as the proviso of rule 11(12)	1-Near other religious places. 2-Identified breeding center.
3	General waters (hilly area)	Angling Rod and from the net of two inch or large dimension	Permit of one day for tourist (foreigner or native) and Beat license to the executive organization for three years	Beat allocation by the tender procedure as per the provision of rules 5(2)	Fishery hunt shall be wholly prohibited from 1 st July to 30 th September but the water reservoir comes within the range of Mela in the duration of Mela in the local Melas regarding fishery hunt/ fish sports in State like mod Mela	1-Near other religious places. 2-Identified breeding center.

					etc to be held in Tehri/ Dehradun/ Uttarkashi shall be kept free from the prohibited area with the view to the local right of local people.	
4	Jheels of trout waters	Angling Rod	Permit of one day for tourist (foreigner or native) and Beat license to the executive organization for three years	Beat allocation by the tender procedure as per the provision of rules 5(1)	Fishery hunt shall be wholly prohibited from 1 st November to 28 th February except as the proviso of rule 11(12)	1-Near other religious places. 2-Identified breeding center.
5	Jheels of Mahseer waters	Angling Rod	Permit of one day for tourist (foreigner or native) and Beat license to the executive organization for three years	Beat allocation by the tender procedure as per the provision of rules 5(1)	Fishery hunt shall be wholly prohibited from 1 st July to 30 th September except as the proviso of rule 11(12)	1-Near other religious places. 2-Identified breeding center.
6	Jheels of general waters (hilly area)	Angling Rod and from the net of two inch or large dimension	Permit of one day for tourist (foreigner or native) and Beat license to the executive organization for three years	Beat allocation by the tender procedure as per the provision of rules 5(2)	Fishery hunt shall be wholly prohibited from 1 st July to 30 th September except as the proviso of rule 11(12)	1-Near other religious places. 2-Identified breeding center.
7	Gram Samaj existing in plain area and Johad, pond and puddle of local body	All valid fishing method	as per the provision of prevalent Act/ Rules of Gram Panchayats and local bodies	as per the provision of prevalent Act/ Rules of Gram Panchayats and local bodies	Fishery hunt shall be wholly prohibited from 1 st July to 30 th September	Near the range of Kumbh mela and other religious place

8	Water reservoir	All valid fishing methods	five years	on the basis of open auction	fishing shall be wholly prohibited from 1 st July to 30 th September	-
9	River of plain area	All valid fishing methods	five years	on the basis of open auction	Fishing shall be wholly prohibited from 1 st July to 30 th September	1-near range of Kumbh Mela and other religious place. 2- Identified breeding area.

Note- Direction regarding the identified breeding area etc. shall issue by the Director, fisheries from time to time.

Appendix-VII

Details of the office bearer authorised for the implementation of the provision prescribed in Section 8 and Section 9 of the Uttarakhand Fisheries Act, 2003--

S.N.	Name of Department	Office Bearer
1	Fisheries Department	not below than the Fisheries Inspector/ Fisheries Development Officer
2	Police Department	not below than Sub-inspector
3	Forest Department	not below than Forest Ranger
4	Revenue Department	not below than Revenue Sub-inspector (Patwari)
5	Irrigation Department	not below than Junior Engineer

By order,

C.M.S. Bisht
Secretary.